

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4655
ANSWERED ON:25.08.2010
CONFERMENT TO IAS IPS IFS
Thomas Shri P. T.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is any system of conferment of IAS/IPS/IFS etc. to State Government officials;
- (b) if so, the criteria of such conferment;
- (c) the number of officials from Kerala conferred with IAS during the last three years;
- (d) the number of cases registered in various courts and tribunals challenging such conferment;
- (e) whether there is any proposal to recast the system of conferment; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): Yes, Sir. Promotion from State Civil Service (SCS)/State Police Service (SPS)/State Forest Service (SFS) to IAS/IPS/IFoS is governed by IAS (Appointment by Promotion) Regulations, 1955/IPS (Appointment by Promotion) Regulations, 1955/IFS (Appointment by Promotion) Regulations, 1966 respectively. Non State Civil Officers can be inducted into IAS under IAS (Appointment by Selection) Regulation, 1997 wherein the eligibility criteria are that the officers of outstanding merit and ability should have completed not less than 8 years of continuous service holding a gazetted post equivalent to the post of Deputy Collector and should not have completed 54 years of age.

(c): Twenty three.

(d): Twelve.

(e) & (f): No decision has been taken to recast the system of induction of State Civil Service/State Police Service/State Forest Service officers into IAS/IPS/IFoS.